THE MINISTER OF STATE IN THE DEPARTMENT OF. EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) No overdraft irrespective of the amount is allowed to any State Government for more than seven continuous working days.

(b) As on 12.8.1988, the State was not in overdraft with the Reserve Bank of India.

(c) The State Government have been advised by Reserve Bank of India and the Government of India to avoid overdrafts.

(d) I_n view of the above, the question does not arise.

Agreement with Hungary for loan for Neyveli Lignite Project

*272. SHRI YASHWANT SINHA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that during the Prime Minister's recent visit to Hungary an agreement was signed for a special loan for the Neyveli Lignite Project; and

(b) if so, what is the amount of the loan, its terms and conditions and the specific purpose for which it will be uti lised?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):

(a) No. Sir.

(b) Question does not arise.

C.B.I. raid at the residences and Office premises of businessmen

@*273. DR. BAPU KALDATE: SHRI YASHWANT SINHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that C.B.I, conducted raids at the residences and office

(a) Previously Starred Question 233, transferred from the 11th August, 1988.

premises of some businessmen and contractors at Dhanbad, Patna and Chapia in Bihar, Balia in Uttar Pradesh and Calcutta on the 9th June, 1988;

(b) if so, what are the details thereof; and

(c) whether some arms ammunition and cash were recovered during the raids?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT* PANJA): (a) !o (c) No searches were conducted by C.B.I. Searches were however conducted on 9th June, 1988 by the Incometax Department, in coordination with the Central Bureau of Economic Intelligence and the Directorate of Revenue Intelligence at Dhanbad ' Patna, Balia Chapn;, Calcutta and New Delhi, at the residential and business premises of certain leaders of the 'Coal Mafia' and their associates.

During these searches, unaccounted assets including cash and jewellery and a large number of incriminating documents were seized. The aggregate value of seized assets is about Rs. 46.95 lakhs. Concealment of income to the tune of Rs. 60 lakhs was admitted in a statement given during the course of search by one of the persons. Prohibitory orders restraining operation were issued in respect of 140 bank accounts relating to the persons searched. Also, 14 unlicensed fire arms and 683 live cartridges .were recovered and five personss were arrested for violation of the Arms Act.

Criteria for recruitment to CRPF and BSE

*274. SHRI MOHINDER SINGE LATHER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the criteria for recruit ment to the CRPF and BSF;

(b) whether any. Statewise quota for recruitment to the CRPF and BSF has been fixed by Government: if so. what an the details thereof; and

(c) what is 'he break-up of recruitmen to the CRPF and BSF during the las three years Statewise stating the reasons for discrimination, if any, against Haryana in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI RUTA SINGH): (a) The criteria for recruitment of Constables in the CRPF and BSF is given in State-tnent-I laid on the Table of ihe House. *(See* below.)

(b) No Stttie-wise quota for recruitment of Constables in the CRPF and the BSF has been fixed. In order to ensure fair representation of each State/UT, vacancies are allotted taking into account the population ratio of the States UTs vis-avis to the population of the country. The States which are under-represented are allotted more Vacancies to cover up the deficiency in their representation to the Force.

(c) The information regarding recruitment made during the last three years is given in Statement-11 laid on the Table of the House. (See below.)

No discrimination has *been* made in making recruitment from this State. In fact Haryana is already very well represented in the two Forces.

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Statement-]

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Criteria for recruitment in CRPF and BSF The criteria for

recruitment of constables in CRPF and the BSF is as follows :

		CRPF	BSF
1.	Age	18-23 years (Relaxable by five years in case of SC/ ST).	18-22 years. (Relaxable by five years in caseofSC/ST).
2.	Educational Qualification	Matric-	Matric.
3.	Height	170 cms.	170 cms. (Relaxable by 5 cms. for men belonging to Hill areas of Garhwal, Kumaon, Himachal Pradesh, Nepal, Dogras and Sikkimeee. Minimum height for above category of men is 165 cms.)
4.	Chest .	80 cms.	80 cms.,
5.	Weight	50 Kg.	Proportionate to height as per medical standard.

State-wise	number of	persons	Statemenr-II recruited during	years	1985 to 1987

Name of the States/UTs.		No. of persons no 1985		du	ring the years. 1987 BSF CRPF	BSF	
		CRPF	BSF	CRPF			
1	2	3	4	5	6	7	8
1.	Assam.	388	165	126	1051 736 1179	126 275	961
2.	Andhra Pradesh	704	522	141 322			358
3.	Bihar .	1079	196			60	1341

1 2	3	4	5	6	7	8
4. Gujarat	546	514	61	176	147	352
5. Haryana	760	82	272	645	354	1111
6. Himachal Pradesh	406	34	72	719	1	414
7. Jammu & Kashmir	419	185	157	463	46	359
8. Kerala.	875	278	131	526	80	381
9. Karnataka	647	293	88.	479	104	461
10. Madhya Pradesh .	828	235	226	627	200	1107
11. Maharashtra	830	216	182	13	408	508
12- Manipur	212		28	189	30	75
13. Nagaland	15		1			58
14. Meghalaya	20	29		187	7	91
15. Orissa.	676	219	207	97	129	266
16. Punjab	410	92	43	825	100	1269
17. Rajasthan	814	109	237	1813	353	2015
18. Sikkim						30
19. Tamil Nadu	694	142	79	50	564	396
20. Tripura	97	33	•	551	30	157
21. Uttar Pradesh	2417	317	643	1381	273	2446
22. West Bengal	1139	528	282	1848	390	2822
23. Arunacha) Pradesh	4	14				20
24. Delhi	141	60	70	482	171	459
25. Mizoram	23	20		40	10	10
26. Lakshadweep						5
27. Chandigarh .	6		1		10	3
28. Andaman & Nicobar	27					
29. Pondicherry .	36		16		19	

[16 AUG. 1988]

Arrests of Foreigners in India

41

Written Answers

*275. DR. MOHD. HASHIM KID-WAI: Will the Minister of FINANCE be pleased to state:

(a) what is the number of foreigners arrested in India during the last financial year for violating Customs rules and for smuggling, along with the names of countries to which these foreigners belonged;

(b) what are the corresponding fig-

ures ifor the years 1985-86 and 1986-87; and

(c) what are the details of preventive measures taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PAN.IA): (a) and (b) The number of foreigners arrested in India during the last financial year for contravention of

42

to Questions